

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.202

IA-242/2023 IA-4749/2022 IA 5802/2022

In

IB-612(ND)/2022

IN THE MATTER OF:

State Bank Of India

Vs.

L.R Builders Pvt Ltd.

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 09.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Ms. Muskan Jain, Advocates

For the Respondent : Ms. Jyoti Taneja, Proxy Counsel

ORDER

This matter is being taken up upon mentioning.

Ms. Jyoti Taneja, Ld. Proxy Counsel appearing on behalf of Mr. Harshit Sethi Ld. Counsel for the Respondent submitted that the matter was listed today for arguments on behalf of Corporate Debtor, however, the main Counsel Mr. Harshit Sethi is not in a position to appear today due to some personal difficulty and sought an adjournment on that ground. Since this is a Special Bench, the matter is released from part heard.

List the matter before the Regular Bench on **24.03.2023** for fresh hearing.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)